

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(THIRTY-FOURTH REPORT)

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Thirty-fourth Report.

2. The Committee met on the 6th August, 1968 for classification and allocation of time for discussion of the following Bills under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively:—

- (1) The Constitution (Amendment) Bill, 1968 (*Amendment of article 145*) by Shri Madhu Limaye.
- (2) The Supreme Court (Additional Discretionary Powers) Bill, 1968 by Shri Madhu Limaye.
- (3) The Cantonments (Amendment) Bill, 1968 (*Amendment of sections 13, 14, etc.*) by Shri Madhu Limaye.
- (4) The Delimitation Commission (Amendment) Bill, 1968 (*Insertion of new section 9A*) by Shri Madhu Limaye.
- (5) The Indian Penal Code (Amendment) Bill, 1968 (*Omission of section 124A*) by Shri George Fernandes.
- (6) The Indian Penal Code (Amendment) Bill, 1968 (*Omission of sections 125, 126 and 127*) by Shri George Fernandes.

Classification and Allocation of Time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the Bills in category "B" and recommended allocation of time to them as indicated below:—

- (1) The Constitution (Amendment) Bill, 1968 (*Amendment of article 145*) by Shri Madhu Limaye. 1 hour
- (2) The Supreme Court (Additional Discretionary Powers) Bill, 1968 by Shri Madhu Limaye. 1 hour
- (3) The Cantonments (Amendment) Bill, 1968 (*Amendment of sections 13, 14 etc.*) by Shri Madhu Limaye. 1 hour
- (4) The Delimitation Commission (Amendment) Bill, 1968 (*Insertion of new section 9A*) by Shri Madhu Limaye. 1 hour
- (5) The Indian Penal Code (Amendment) Bill, 1968 (*Omission of section 124A*) by Shri George Fernandes. 2 hours
- (6) The Indian Penal Code (Amendment) Bill, 1968 (*Omission of sections 125, 126 and 127*) by Shri George Fernandes. 1½ hours

Recommendation

5. The Committee recommend that the categorisation and allocation of time to Bills, as shown in paragraph 4 above, be agreed to by the House.

New Delhi;

August 6, 1968.

Shri Ramesh Chandra Jaiswal (Secretary)

R. K. KHADILKAR.

*Chairman,
Committee on Private Members' Bills and Resolutions*